

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1380

ANSWERED ON:23.07.2002

IMPLEMENTATION OF RURAL DEVELOPMENT SCHEMES BY PANCHAYATI RAJ

ASHOK NAMDEORAO MOHOL;V. VETRISELVAN

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government have delegated powers to Panchayats to execute the Centrally sponsored schemes;
- (b) if so, whether no separate allocation has been provided to Panchayats for that purpose;
- (c) whether funds are to be borne by the State Governments from their own Share for those schemes which are being implemented by the Panchayati Raj;
- (d) if so, whether the State Governments have requested the Union Government to allocate separate funds to Panchayati Raj for implementation of Centrally sponsored schemes; and
- (e) if so, the reaction of the Union Government thereto?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR)

(a) to (e) The Ministries/Departments of the Government of India have been advised to give a role to Panchayats in the implementation of Centrally Sponsored Schemes. However, the Ministry of Rural Development implements the Sampoorna Gramin Rozgar Yojana (SGRY) through the Panchayati Raj Institutions. Funds under SGRY are released directly to the District Rural Development Agencies (DRDAs) for further distribution among the District Panchayats, Intermediate Panchayats and the Village Panchayats. The funding pattern of the Centrally Sponsored Schemes vary from Scheme to Scheme. The State Governments are requested to contribute their share for the implementation of the Centrally Sponsored Schemes as prescribed by Government of India in these Schemes.